

12.11 hrs.

Title: Introduction of the Emigration (Amendment) Bill, 2002

श्रम मंत्री (डॉ. साहिब सिंह वर्मा) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि उत्प्रवास अधिनियम, 1983 का संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to amend the Emigration Act, 1983. "

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Sir, I oppose the introduction of this Bill. The Bill is constitutionally defective. It is stated in the Bill that if the Bill is enacted, it will not involve any other expenditure of the recurring or the non-recurring nature. This is opposed to the facts. I may be permitted to submit that I do not oppose the principle involved in it because if the Bill is enacted properly, it will go a long way in serving the Indians who are working abroad. My State of Kerala had sent thousands of workers to the Gulf countries and they are working there. Their affairs are not properly looked after. The Indian Embassy is also not doing their service properly. Moreover, when a death occurs in my place, the cremation cannot take place because the relatives will have to come from the Gulf. That is the position.

Sir, every day a Malayali dies in the Gulf countries. It is not easy to bring the dead body to Kerala because of monetary and so many other difficulties. If the Bill has been properly introduced, I would have given fullest cooperation to support it.

MR. SPEAKER: The statement has to be very brief.

SHRI VARKALA RADHAKRISHNAN : It is stated in the Bill that the Government will be gracious enough to set apart Rs.1 crore. But that will not be sufficient for bringing dozens of dead bodies from Gulf countries to Kerala. Therefore, Rs.1 crore is quite meagre. It is a mockery.

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MR. SPEAKER: You can discuss all these things when the Bill will be taken into consideration. We have understood why you are opposing it.

डा. साहिब सिंह वर्मा : जब डिस्कशन होगी तब ये सारी बातें कह सकते हैं। आपने दो बातें कही थीं।

He has said that he is opposing the Bill because it is outside our jurisdiction. It is totally wrong because we made this Act and we have the right to amend it.

Secondly, he has said that it is in violation of the Citizenship Act.

सिटिज़न्स का इससे कोई लेना-देना नहीं है, वह बिल्कुल अलग चीज है। सिटिज़न कैसे बनना है, क्या-क्या शर्तें हैं, वह उसमें आता है। इस एक्ट में उसका कोई संबंध नहीं है। इसलिए आपकी इस प्रकार की सोच बिल्कुल गलत है।

जो अन्य मुद्दे इन्होंने उठाये हैं कि किस प्रकार से हम ज्यादा भला कर सकते हैं, जब बिल पर चर्चा होगी तो उस समय ये अपनी बातें कह सकते हैं, उस समय हम जवाब देंगे।

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Emigration Act, 1983."

The motion was adopted.

डॉ. साहिब सिंह वर्मा : महोदय, मैं विधेयक को पुरःस्थापित ** करता हूँ।

**** Introduced with the recommendation of the President**